

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
452/252/ND/2020**

**IN THE MATTER OF:
M/s. MZ India Pvt. Ltd.**

...APPELLANT

Vs.

ROC (Delhi Gymkhana Club Ltd.)

...RESPONDENT

**Section
Under Section 252**

**Order delivered on 10.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

**:Mr. Surender Singh, PCS.
:Mr. Yadubhushana, AROC
:**

ORDER

Heard the submissions made by the Authorized Representative of the appellant. AROC is present and accepted the notice and prayed for four week's time to file reply. No one has represented the Income Tax Department at the time of virtual hearing of the matter. 10 days time is granted to the AROC as well as the Income Tax Department to file their reply. Post the matter to 18.12.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Anjula)